

Central Administrative Tribunal  
Principal Bench

C.P. No. 418 of 2000  
in  
O.A. No. 2262 of 1992

(29)

New Delhi, dated this the 9th November, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Dhanna Ram & Ors. Vs. Union of India & Ors.

Shri Om Kumar,  
S/o Shri Mam Chand,  
R/o House No. 74,  
Vill. Mangalpur Khurd,  
New Delhi.

.. Petitioner

(By Advocate: Shri A.K. Soni)

Versus

Shri Giri Raj Singh,  
Lt. Commander,  
Officer-in-charge,  
RIS (O), INS India,  
Thyagraj Marg,  
New Delhi.

.. Respondent

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Heard.

Prima facie this C.P. is not maintainable.  
Applicant is granted permission to withdraw the C.P.  
and file proper original proceedings in accordance  
with law, if so advised to challenge his  
disengagement w.e.f. 27.7.2000.

*A. Vedavalli*  
(Dr. A. Vedavalli)

Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

/GK/